GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT

LOK SABHA

UNSTARRED QUESTION NO. 2197 TO BE ANSWERED ON 02.08.2021

CONFEDERATION OF INDIAN INDUSTRY

†2197. SHRI SANJAY BHATIA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Union Government has approached the State Governments seeking more flexibility in operations and less compliance as they have taken steps to strengthen the rules under the four labour codes; and
- (b) the details of the outcome of several rounds of discussions between the Confederation of Indian Industry (CII) and the Labour Secretaries of Maharashtra, Haryana, Gujarat, Karnataka, Tamil Nadu and Uttar Pradesh?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI RAMESWAR TELI)

- (a): Under the four Labour Codes, the Central Government and the State Governments are required to formulate Rules as appropriate Government. To implement the Labour Codes, State Governments have been requested from time to time to take necessary steps and expedite rule making under the four Labour Codes, namely, the Code on Wages, 2019, the Occupational Safety, Health and Working Conditions Code, 2020, the Industrial Relations Code, 2020 and the Code on Social Security, 2020.
- (b): Confederation of Indian Industry (CII) has informed that they had interactions with the State Government of Maharashtra, Uttar Pradesh, Assam, Telangana and Haryana to present their views on critical aspects of the Codes. The Ministry of Labour & Employment was not associated with any of such interactions.
